## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-233(PB)/2017

IN THE MATTER OF:

**Ahulwalia Construction Group** 

.... APPLICANT / PETITIONER

Vs

M/s OSL Healthcare Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

:- Mr. Rishi Kapoor,

Mr. Pankaj Kapoor, Mr. Satish Rai,

Advocates

For the RESPONDENT

:- Mr. Rajnish Sinha,

Mr. Sumit Malhotra, Advocates

## ORDER

On the request made on behalf of the parties, hearing is deferred

to 27th September, 2017.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi